

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5754 OF 2004

(From the judgement and order dated 26/03/2004 in CRLRP No. 185/2004 of The HIGH COURT OF DELHI AT N. DELHI)

M.C.D.

Petitioner(s)

VERSUS

STATE OF DELHI & ANR.

Respondent(s)

(With appln(s) for c/delay in refiling SLP and office report)

Date: 28/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s) Mr. Sanjiv Sen, Adv.
Mr. Praveen Swarup, Adv.

For Respondent(s) Mr. Mahendra Anand, Sr. Adv.
Mr. Arun Kumar Beriwal, Adv.
Ms. Rupali Chaturvedi, Adv.

For NCT of Delhi Mr. Vikas Sharma, Adv.
Mrs. Anil Katiyar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Adjourned by two weeks to enable the counsel for the petitioner to file
rejoinder-affidavit.

(J.S.Rawat)
Singh)

(Kanwal

Court Master
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